

**IN THE INCOME TAX APPELLATE TRIBUNAL
“SMC” BENCH, AHMEDABAD**

BEFORE SHRI SANJAY GARG, JUDICIAL MEMBER

I.T.A. Nos.255 to 257/Ahd/2023
(Assessment Years: 2013-14 to 2015-16)

Girishchandra Navinchandra Barot, 8, Thid Floor, Shyam Shikhar Complex, Opp. Dinesh Chambers, Bapunagar, Ahmedabad-380025.	Vs.	The Income Tax Officer, Ward-1(1)(1), Ahmedabad
[PAN No.ABWPB4507G]		
(Appellant)	..	(Respondent)

Appellant by :	Shri P.B Parmar, AR
Respondent by	Smt. Mamta Singh, Sr. DR

Date of Hearing	25.02.2025
Date of Pronouncement	06.03.2025

ORDER

The present appeals have been filed by the Assessee against the separate orders passed by the Learned Commissioner of Income Tax (Appeal), Mumbai/ National Faceless Appeal Centre (NFAC), Delhi of even dated 08.03.2023 arising in the matter of assessment order passed u/s.147 r.w.s 144 of the Income Tax Act, 1961 (here-in-after referred to as “the Act”) relevant to the Assessment Years 2013-14 to 2015-16.

2. The Ld.Counsel for the assessee has moved an application stating that the assessee has availed the benefit of Vivad Se Vishvas Scheme-2024. The assessee has also filed Form No.1 & 2 under the Direct Tax Vivad Se Vishwas Scheme, 2024.

3. The ld. Departmental Representative for the Revenue stated that he has no objection to withdrawal of the appeals in the circumstances narrated on behalf of the assessee.

4. In the light of request made on behalf of the captioned parties, the appeals are dismissed as withdrawn. However, in the event, the assessee fails to avail the benefit of VSV Scheme for any reasons, whatsoever, then the assessee will be at liberty to seek restoration of original appeals for hearing before ITAT by moving a separate application in this respect.

5. Subject to above observations, **the appeals filed by the Assessee are hereby dismissed as withdrawn.**

This Order pronounced in Open Court on 06.03.2025

**Sd-
(SANJAY GARG)
JUDICIAL MEMBER**

ITA Nos. 255 to 257/Ahd/2023
Girishchandra N Barot vs. ITO
Asst.Years –2013-14 to 2015-16

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आदेश की प्रतिलिपि अग्रहित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त(अपील) / The CIT(A)-
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, अहमदाबाद / DR, ITAT,
Ahmedabad
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

उप/सहायक पंजीकार (Dy./Asstt.Registrar)

आयकर अपीलीय अधिकरण, अहमदाबाद / ITAT, Ahmedabad